

(b) whether Government have assessed the requirements of main users of coking coal and have completed linkage of the producing mines with the consuming plants; and

(c) how Government propose to utilise temporary surplus of coking coal over immediate needs?

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): (a) and (b). The requirements of coking coal for the metallurgical industries during the Fourth Plan period have been assessed yearwise and they are expected to be of the following order:

	(In Million Tonnes)
1966-67 . . .	13.10
1967-68 . . .	19.56
1968-69 . . .	20.83
1969-70 . . .	22.22
1970-71 . . .	26.24

The production programme will be adjusted so as to meet the above demand.

The linkage of collieries with the consuming units and the sectoral allocation is being finalised. Actual production during 1965-66 was 18.96 million tonnes (Private Sector 14.18 million tonnes and Public Sector 2.78 million tonnes).

(c) Government have released temporary surplus of coking coal, which is primarily in lower grades, for non-metallurgical purposes.

**Over-bridge at Parli Railway Crossing near Palghat**

292. Shri E. K. Nayanar: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 2345 on the 12th August, 1966 and state:

(a) the progress made in the construction of an over-bridge at the railroad crossing over Parli Railway Station, Palghat District; and

(b) if the progress is not satisfactory the reasons therefor?

The Minister of Railways (Shri C. M. Poonacha): (a) and (b). Plans and estimates for the work have been finalised. According to rules, the road approaches have to be constructed by the State Government and the bridge structure by the Railways, and to avoid unnecessary locking up of capital the two works have to be synchronised. Construction work on the bridge structure will be taken up when the State Government are in a position to start work on the road approaches.

**Water Shortage at Calicut and some of the Railway Stations in Kerala**

293. Shri A. K. Gopalan:  
Shri Umanath:  
Shri Nambiar:

Will the Minister of Railways be pleased to state:

(a) whether the residents of the Railway quarters in Calicut have been put to much difficulty due to the drying up of wells in the Railway compound;

(b) whether Government are also aware that the water tanks in the West Hill station and Badagara station in Kerala have dried up resulting in difficulties even for the supply of water to the railway engines; and

(c) if so, the steps taken to meet the water scarcity?

The Minister of Railways (Shri C. M. Poonacha): (a) and (b). Water sources in West Hill and Badagara stations have not dried up, and no difficulty is at present experienced for supply of water, including loco requirements.

(c) Alternative arrangements have been kept ready for bringing into use when regular sources dry up.

**Industrial Estates in Orissa**

294. Shri Chintamani Panigrahi: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether the schemes to set up

new Industrial Estates in Orissa during the Fourth Five Year Plan has been finalised; and

(b) if so, the details thereof?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) and (b). Yes, Sir. Apart from the further expansion of two of the existing Industrial Estates at Cuttack and Rourkela with 12 and 13 units respectively in each, the State Government of Orissa propose to establish the following new Industrial Estates during 4th Plan period.

1. Industrial Estate, Cuttack  
21 Units Dist. Cuttack.
2. Industrial Estate, Rourkela  
20 Units Dist. Sundargarh.
3. Industrial Estate, Sunabeda  
12 Units Dist. Koraput.
4. Industrial Estate, Talcher  
8 Units Dist. Dhenkanal
5. Industrial Estate, Paradeep  
12 Units Dist. Cuttack.

#### Proceedings against Sahu-Jain Group of Companies

295. Shri Madhu Limaye: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether it is a fact that Government had instituted proceedings against some Companies of the Sahu-Jain Group for their violation of Company Law on the basis of the records and papers seized from them;

(b) whether it is also a fact that Government have moved for the postponement of hearing of the case in the Calcutta High Court; and

(c) if so, the reasons therefor?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) A statement showing the position regarding the various cases relating to Sahu-Jain Group, pending before the Calcutta High Court, is enclosed. (Placed in Library. See No. L/T-181/67).

(b) No.

(c) Does not arise.

#### Export of Manganese Ore

296. Shri Ramachandra Ulaka:  
Shri Dhuleshwar Meena:

Will the Minister of Commerce be pleased to state:

(a) whether the State Trading Corporation has recently concluded any long term arrangements with some foreign countries for the export of manganese ore; and

(b) if so, the details thereof?

The Minister of Commerce (Shri Dinesh Singh): (a) The Minerals and Metals Trading Corporation and not the State Trading Corporation is concerned with the export of Manganese Ore. No long-term arrangements have recently been concluded by Minerals and Metals Trading Corporation with the foreign buyers

(b) Does not arise.

#### Production of Motor Trucks

297. Shri Ramachandra Ulaka:  
Shri Dhuleshwar Meena:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether Government have recently received offers of big loans from foreign countries to increase the production of motor trucks in the country;

(b) if so, the details thereof; and

(c) the terms and conditions of such loans?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) No, Sir.

(b) and (c). Do not arise.